
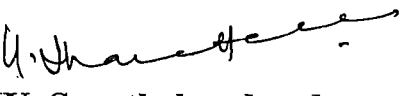


**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORDER SHEET

Notes of the registry	Orders of the Tribunal
	<p>O.A. No. 290/00294/16 Date of Order : 26.05.2016</p> <p>Mr Vijay Mehta, Counsel for applicant.</p> <p>Heard Mr Vijay Mehta, Ld. Counsel for applicant.</p> <p>The applicant is aggrieved by Annex. A/1 order of transfer from Jodhpur to Nagaur. He alleges various grounds for challenging the transfer order including the ground that he is an office bearer of SC/ST Employees' Welfare Association and further that the transfer order has been issued by an incompetent authority. It is seen that the applicant has made Annex. A/6 & A/7 representations. Ld. Counsel for applicant submitted that the aforesaid representations have not been considered and no order has been passed by the respondents thereon. He further submitted that the applicant has not yet been relieved from the present post at Jodhpur.</p> <p>In the above circumstance, we are of the view that OA can be disposed of at the admission stage itself by issuing direction to the respondents to consider Annex. A/6 & A/7 representation and to pass orders thereon within 02 weeks from the date of receipt of copy of this order, treating the pleadings of the OA as an additional representation of the applicant. Decisions taken by the respondents shall be communicated to the applicant. Ordered accordingly. Till then, the applicant shall not be relieved from the present post in pursuance of Annex. A/1 order.</p> <p>OA is disposed of accordingly. No order as to costs.</p> <p> [Praveen Mahajan] Administrative Member</p> <p> [U. Sarathchandran] Judicial Member</p>